

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
6TH FLOOR, EZHILAGAM ANNEXE BUILDING, CHEPAUK, CHENNAI, TAMILNADU
DAILY CAUSE LIST DATED **12.10.2026** (MONDAY)
CHENNAI BENCH (**HYBRID MODE**)
02:00 PM

[Click here to join VC](#)

In the Court of Hon'ble Mr. Justice Sharad Kumar Sharma, Member (Judicial),
Hon'ble Mr. Jatindranath Swain, Member (Technical)

Note:

1. Mention will be permitted only after notice (written or oral) to the other side.
2. Mentioning by Counsels/Parties appearing through Virtual Mode will be taken up only after the conclusion of physical mentioning in the open Court. Further, the Counsels /Parties mentioning through Virtual Mode are invariably required to post the details in the chat box.
3. Senior Advocates are requested to refrain from mentioning matters, as it may be inappropriate to the status they hold.
4. To avoid interruptions during hearing and to provide optimum convenience to the Bench in granting opportunity to all the counsels/parties, those who appear by Virtual Mode are required to use "Raise Hand" option on Cisco WebEx. If this instruction is not obeyed, the Court Master will 'MUTE' the audio

For Withdrawal

S.No	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
1.	Comp App (AT) (CH) No. 10/2026	Tono Thomas Vs Nowon Technologies Pvt Ltd & 7 Ors	Mr. K Gowtham Kumar	Mr. Nikhilesh M Rao R8

For Admission (Fresh Cases)

S.No	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
2.	Comp App (AT) (CH) No. 104/2026 Delay in Refiling IA No. 1460/2026	Bansilal Morarji Chheda & Anr. Vs Tata Elxsi Ltd & 4 Ors.	Mr. Rohith R Kamath	
3.	Comp App (AT) (CH) (Ins) No. 530/2026 For Condone Delay IA No. 1492/2026 To Dispense with IA No. 1493/2026	Jyoti Limited Vs Marg Limited	Mr. Raghavendra Ross Divakar	

Admission - Notice Ordered

S.No	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
4.	Comp App (AT) (CH) No. 44/2026 For Stay IA No. 609/2026 For Exemption IA No. 610/2026 (With Defects)	Chalasani Udaya Shankar & 2 Ors. Vs Lexus Technologies Pvt Ltd & 9 Ors.	Mr. PBA Srinivasan Ms. Barnali Paul	
5.	Comp App (AT) (CH) (Ins) No. 184/2026	Aakruti Nirmiti Ltd Vs Baladi Shekar Shetty Erstwhile Liquidator of the Corporate Debtor & 2 Ors.	Mr. Ravi Rajagopalan	Ms. A Vidya
6.	Comp App (AT) (CH) (Ins) No. 384/2026 For Stay IA No. 1101/2026 For Exemption IA No. 1102/2026	Classic FM Developers Rep by Praveen Kumar & Anr. Vs Trupro Insolvency Services LLP, RP of Amar Prakaash Developers Pvt Ltd & Anr	Mr. Mayan H Jain	

Old Cases

(Requests for adjournment will not be entertained)

S.No.	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
7.	Comp App (AT) (CH) (Ins) No. 189/2023	Dr. Devaiah Pagidipati Vs Bank of India & 4 Ors	Mr. Y Suryanarayana	Mr. FB Benjamin George - R1 Mr. Pranav Charan R2 Mr. Surya Teja SS Nalla R3 Mr. Varun Srinivasan R4
8.	Comp App (AT) (CH) (Ins) No. 352/2025	SREI Equipment Finance Ltd Vs Vijay Engineering Equipment India Pvt Ltd WITH	Mr. Anant Merathia	Mr. Thriyambak J Kannan
9.	Comp App (AT) (CH) (Ins) No. 02/2023 For Additional docs IA No. 302/2026 & 02/2023	SREI Equipment Finance Ltd. Vs Vijay Engineering Equipment India Pvt Ltd	Mr. Anant Merathia	Mr. Thriyambak J Kannan

For Hearing

A. With Interim Order				
S.No	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
10.	Comp App (AT) (CH) (Ins) No. 180/2024 For Stay IA No. 491/2024	Punjab National Bank Rep by its AGM, PV Lakshmi Narayanan Vs Pankaj Srivatsava & Anr	Mr. Varun Srinivasan	Mr. Abhishek Anand R1 Ms. Krutika Raghavan R2
11.	Comp App (AT) (CH) (Ins) No. 147/2025 For Stay IA No. 397/2025 For Urgent listing IA No. 398/2025	Dr. K Shashidhar Vs Central Bank of India & Anr. WITH	Mr. Anirudh Krishnan	Mr. D Ebenezar Inbaraj R1
12.	Comp App (AT) (CH) (Ins) No. 148/2025 For Urgent listing IA No. 399/2025	Dr. K Shashidhar Vs Central Bank of India & Anr.	Mr. Anirudh Krishnan	
13.	Comp App (AT) (CH) (Ins) No. 556/2025 For Stay IA No. 1576/2025 For Exemption IA No. 1577/2025	Kakanatil Siraj Mather Abdul Rahiman & Anr. Vs Sreenivasan PR, Liquidator of Greenlace Builders & Developers Pvt Ltd	Mr. Pradeep Joy	Mr. Akhil Suresh
B. Without Interim Order				
14.	Comp App (AT) (CH) (Ins) No. 419/2024 For Stay IA No. 1141/2024	Dr. KC Ramaswami Vs GV Ravikumar, RP of Vangal Amman Health Service Ltd & Anr	Ms. V Rajeswari	Ms. PR Vandana- R1 Mr. R Vidhya Shankar R2
15.	Comp App (AT) (CH) (Ins) No. 05/2026 For Stay IA No. 14/2026	S Sanjeevi Vs RKJ Enterprises	Mr. BSV Prakash Kumar	

INSTRUCTIONS FOR SMOOTH VC HEARINGS

- Upon clicking the join button, the Learned Advocate/Authorized Representative/Party-in-Person shall enter the following particulars: - **(a) Item No. (b) Name (c) Appellant / Respondent / Party-in-Person**
- In case of mentioning, the Learned Advocate/ Authorized Representative/ Party-in-Person shall enter **“Mentioning-Name”**.
- After joining, it must be ensured that **the video is always on ‘OFF’ mode** and the Mic is always on MUTE mode. Video should be switched **ON only** by the Counsel for the parties/litigants to a case, when the concerned Item No. is called for **hearing** and Mic should be UNMUTED only by the party speaking. All other participants shall keep their respective Mic MUTED.
- Detailed instructions for joining video conferencing are made available at:
<https://nclat.nic.in/sites/default/files/2023-11/Instructions%20for%20joining%20Video%20Conferencing.pdf>
- The appearance slips may be sent at: itsupport.chennai@nclat.gov.in , vcnclatchennai5@gmail.com
- Kindly follow the above instructions for joining video conferencing available on the website of the NCLAT.
- For any technical support Parties may contact the following officials during the office hours on working days:
VC Support – Ms. Anusha, Ms. Hemavathy Krishnan and Mr. P Karthick Sharma (044-28880500),
or through email on e-mail ID: itsupport.chennai@nclat.gov.in , vcnclatchennai5@gmail.com

Copy to:

By the order of Hon’ble Member (Judicial)

Chennai Bench

1. Notice Board
2. Website: www.nclat.nic.in